

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-211/2013/1544/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Abubakkar Siddique,
District & Sessions Judge,
Dima Hasao, Haflong.

Dated Guwahati the 16th March, 2021

Sub: **Casual Leave.**

Ref:- Your letter No. DJ/DH/I-1/2021/858/ESTT., dtd 08.03.2021

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 12.03.2021 along with station leave permission, with your official vehicle, at your own cost, from the late afternoon of 10.03.2021 (after completion of Court works) till the morning of 15.03.2021. Further, you have been asked to make own arrangements with regard to Driver. The Civil Judge cum Asstt. Sessions Judge, Dima Hasao and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,


sdl-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-211/2013/1545/A, dated 10.3.2021

Copy to:

1. The Project Manager, Gauhati High Court.


10/3/21
JT.REGISTRAR (VIGILANCE)
Rohar